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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 510/2015

RAJESH SHARMA

..... Petitioner

Through: Mr. Vivekanand Mishra, Advocate.

versus

GOVT. OF NCT OF DELHI & ORS Respondents

Through: Mr. Devash Singh, ASC with

Mr. Devendra Dedha, Adv. for R-1. Mr. Shashank Singh, proxy counsel

for R-2.

CORAM:

HON'BLE MR. JUSTICE SUDERSHAN KUMAR MISRA

ORDER

% 13.01.2016

Counsel for the respondent prays for further time to file reply to the show cause notice on the ground that there has been bereavement in the family of counsel for the respondent and therefore he has not been able to devote time to the matter. Let the counter affidavit now be filed within four weeks from today. Rejoinder within four weeks thereafter.

List on 11th May, 2016.

SUDERSHAN KUMAR MISRA, J

JANUARY 13, 2016

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